Central Administrative Tribunal
Principal Bench

O.A. No. 614 of 2000

New Delhi, dated this the 29th May, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1.   Shri Mukesh P. Sharma,
        S/o late Shri Ram Chander,
        Working as Radio Telephone Operator,
        Delhi Fire Service, Control Room,
        Connaught Place,
        New Delhi-110001.

2.   Harish Chander,
        S/o Shri M. Lal,
        Working as Raidio Operator,
        Delhi Fire Service,
        R/o G-7, Jagat Puri,
        Delhi-110047.   .. Applicants

(By Advocate: Shri S.K. Gupta)

                        Versus

1.   Govt. of NCT of Delhi through
        the Chief Secretary,
        5, Sham Nath Marg,
        Delhi-110054.

2.   Principal Secretary (Home),
        Govt. of NCT of Delhi,
        5, Sham Nath Marg,
        Delhi.

3.   Addl. Principal Secretary (Home),
        5, Sham Nath Marg,
        Delhi.

4.   Chief Fire Officer,
        Delhi Fire Service,
        Fire Headquarters,
        Connaught Place,
        New Delhi-110001.   .. Respondents

(By Dept. Repr. Shri Harbhajan Singh, Law Officer)

                ORDER (Oral)

MR. S.R. ADIGE, VC (A)

        Applicants seek a direction to respondents to
take a final decision on the point as to whether
applicants belong either to operational cadre or
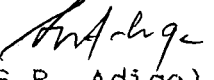Ministerial cadre of the Delhi Fire Service.

2. We have heard Shri S.K. Gupta for applicants and Shri Harbhajan Singh, Departmental Representative on behalf of respondents.

3. In the event that a decision is still required to be taken as to whether applicants belong to operational cadre or Ministerial cadre in Delhi Fire Service, this O.A. is disposed of with a direction to respondents to take the aforesaid decision within six months from the date of receipt of a copy of this order in accordance with rules and instructions under intimation to applicants.

4. In this connection, before respondents take a final decision, applicant No.1, who represents the other applicants should be given a reasonable opportunity of being heard personally.

5. The O.A. stands disposed of accordingly. No costs.

(Kuldip Singh)   (S.R. Adige)
Member (J)   Vice Chairman (A)

gk